

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV**

7. IA 3308(MB)2024  
IN  
C.P. (IB)/337(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: ICICI Bank Limited  
Vs  
Darode Jog Realities Private Limited

Section 7, 22(3)a of Insolvency and Bankruptcy Code, 2016 Rule 11 of NCLT

**ORDER**

1. Adv. Rishi Thakur a/w Adv. Dhvani Gala i/b ZBA for CoC for the Applicant present through physical mode.  
**IA/3308/2024**
2. This is an Application filed under Section 22(3)a by the Applicant seeking confirmation of the appointment of Interim Resolution Professional (IRP) as Resolution Professional (RP).
3. Ld. Counsel for the Applicant submits that the appointment of IRP as Resolution Professional was confirmed with the 100% voting by the CoC in its 1<sup>st</sup> meeting dated 05.02.2024.
4. In view of aforesaid submission(s), the present application is taken on record and disposed of, accordingly.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**